

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Contempt Case (Civil) No. 576 of 2018.

Surji Devi.

....**Petitioner**

Versus

1. The State of Jharkhand.
2. Ganesh Chandra Saha.

...**Opposite Parties**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Gautam Kumar Singh, Advocate  
For the State : A.C. to G.A. II  
For the O.P. No. 2 : Mr. Sahay Gaurav Piyush, Advocate

04/9-9-2021 Learned counsel appearing for O.P. No. 2 submits on instruction that if this matter is referred to the Lok Adalat, the claim of the petitioner will be redressed.

In view of the said submission, let this case be referred to the Lok Adalat to be held on 11<sup>th</sup> September, 2021.

(Rongon Mukhopadhyay, J)

*Rakesh/-*